

**Central Administrative Tribunal  
Jaipur Bench, Jaipur**

**O.A. No. 126/2018**

Date of decision: 07.03.2019

**Hon'ble Mr. Suresh Kumar Monga, Member (J)  
Hon'ble Mr. A. Mukhopadhyaya, Member (A)**

Sunil Dutt Pareek S/o Shri S.K.Pareek, aged about 48 years, as present worked as PGT (Physics) at KV, Sikar, Rajasthan.

Resident of Ward No.25, Tilak Nagar, Devipura Road, Sikar, Rajasthan.

...Applicant.

(By Advocate: Shri M.S.Raghav)

Versus

1. Kendriya Vidyalaya Sangathan through Commissioner, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-110016.
2. Assistant Commissioner (Establishment), Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-110016.
3. Yogesh Yadav, PGT (Physics) through Assistant Commissioner (Establishment), Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-110016.

...Respondents.

(By Advocate: Shri Hawa Singh)

**ORDER (ORAL)**

**Per: Suresh Kumar Monga, Member (J):**

At the very outset, Shri M.S.Raghav, learned counsel for the applicant states that before filing the present Original Application, the applicant moved representations dated 02.01.2018 (Annexure A/7) and 25.01.2018 (Annexure A/5) before the respondents in

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order to claim the relief prayed for herein. However, those representations have not been decided as yet. Learned counsel further states that the applicant would be satisfied if a time bound direction is given to respondents to take a decision over his said representations.

2. Keeping in view the aforesaid limited prayer of learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application with a direction to Commissioner, Kendriya Vidyalaya Sangathan to take a decision over the applicant's representations dated 02.01.2018 (Annexure A/7) and 25.01.2018 (Annexure A/5) and pass a reasoned and speaking order in accordance with law within a period of two months from the date of receipt of a certified copy of this order. A further direction is issued that before taking any decision over the applicant's representations, he shall also be afforded an opportunity of hearing. The applicant shall also be at liberty to furnish any other grounds supporting his cause, in addition to the representations already submitted by him.

3. Ordered accordingly. No order as to costs.

(A.Mukhopadhyaya)  
Member (A)

(Suresh Kumar Monga)  
Member (J)

/kdr/